HIGH COURT OF CHHATTISGARH : BILASPUR
DISTRICT JUDGE (ENTRY LEVEL) EXAMINATION 2018
THROUGH LIMITED COMPEITITIVE EXAMINATION

:: IMPORTANT INSTRUCTIONS::

The Judicial Officers who have already applied for the District Judge (Entry Level) Examination through Limited Competitive Examination in reference to the earlier Advertisement no. 01/S & A Cell /2018 dated 15/05/2018 NEED NOT TO APPLY AGAIN.

In continuation of the earlier advertisement no.1/S & A Cell/ 2018 dated 15/05/2018 and as per the directions of Hon’ble the Supreme Court given in C.A. 1867/06 in the matter of Malik Mazhar Sultan and Another V/s U.P. Public Service Commission & Ors., 10% of the vacancies in the cadre of District Judge (Entry Level) has to be filled up by promotion through "Limited Competitive Examination" from Civil Judges (Senior Division) having not less than five years of qualifying service as Senior Civil Judge.

Applications are invited in the prescribed format annexed herewith from the eligible Senior Civil Judge having not less than 5 years of qualifying service as Senior Civil Judge for filling up of 05 (Five) vacancies in the cadre of District Judge (Entry Level) through limited competitive examination.

The Senior Civil Judges having not less than 5 years of qualifying service as Senior Civil Judges shall only be eligible to appear in the said examination.

The application shall be sent through the concerning District Judges and an advance copy must be sent directly to the Registrar General, High Court of C.G., Bilaspur so as to reach this Registry on or before 05/09/2018. The applications received after 05/09/2018 shall not be entertained.

Annexed- 1. Format of application & Identity sheet
2. Scheme of Examination

Registrar General
APPLICATION FOR THE POST OF DISTRICT JUDGE (ENTRY LEVEL) THROUGH LIMITED COMPETITIVE EXAMINATION -2018 UNDER RULE 5(1)(b) OF CHHATTISGARH HIGHER JUDICIAL SERVICE

Roll No. ( For office use only)

Affix here your Recent passport size 3.5 x 4.5 cm. self attested photograph (not to be stapled)

1. Full name in BLOCK LETTERS :……………………………………..

2. Father’s/Husband’s Name :……………………………………..

3. Date of Birth :……………………………………..

4. Date of appointment as Civil Judge Class-I :……………………………………..

5. Period of service as Civil Judge Class-I as on 01.01.2018 :……………………………………..

6. Place of present posting :……………………………………..

7. E-mail & Contact No. :……………………………………..

Place:……………………

Signature of the Applicant

Date:……………………
HIGH COURT OF CHHATTISGARH, BILASPUR

IDENTITY-SHEET

District Judge (Entry Level) Through Limited Competitive Examination 2018

Examination Centre: ____________________________  Roll No: ____________

(Date & Time of Examination)

Date: 18/11/2018 & Time: Paper-I Law – 08:00 A.M. to 11:00 A.M. & Paper-II Law – 02:00 P.M. to 05:00 P.M.

(To be filled by candidate)

Candidate’s Name: ________________________________

Father’s / Husband’s Name: ________________________________

Date of Birth: ________________________________

Gender: ________________________________

Place of present posting: ________________________________

Candidate’s Signature: ________________________________

Candidate’s Signature in Examination Hall

(Paper I LAW) ________________________________ (Paper II LAW) ________________________________

Signature of Centre Head / In-charge (With Seal)

Verified the signature and photo of the candidate.

(Signature of the invigilator) ________________________________ (Signature of the invigilator) ________________________________

(Paper I LAW) ________________________________ (Paper II LAW)

Note: Before sending the application form along with Identity Sheet the candidate must ensure that the information filled in the Identity Sheet is correct. Also put his / her Signature in the appropriate space.
Scheme of Examination - 2018

Competitive Departmental Examination consisting of 2 papers - 3 hours duration each for District Judge (Entry Level) through:

Limited Competitive Examination:-

I. Paper – I Law (Maximum marks – 100)

(A) The Code of Civil Procedure, 1908
    The Indian Evidence Act, 1872
    The Limitation Act, 1963
    The Chhattisgarh Rent Control Act, 2011
    (Maximum marks – 25)

(B) The Code of Criminal Procedure, 1973
    The Indian Penal Code, 1860
    The Prevention of Corruption Act, 1988
    The Chhattisgarh Excise Act, 1915
    The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989
    The Narcotic Drugs And Psychotropic Substances Act, 1985
    (Maximum marks – 25)

(C) The Transfer of Property Act, 1882
    The Indian Contract Act, 1872
    The Specific Relief Act, 1963
    The Indian Forest Act, 1927
    The Wild Life (Protection) Act, 1972
    The Environment (Protection) Act, 1986
    (Maximum marks – 25)

(D) Principles of Pleading
    Conveyance
    The Constitution of India
    (Maximum marks – 25)

II- Paper-II Law (Maximum marks 100)

(a) Framing of Issues and writing of Judgment in Civil Cases.
    (Maximum marks 40)

(b) Framing of charges and writing of Judgment in Criminal Cases.
    (Maximum marks 40)

(c) Translation-
    (i) English to Hindi 10 marks
    (ii) Hindi to English 10 marks

III-Performance appraisal 30 marks

IV -Viva Voce 20 marks

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